

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

LOK SABHA
UNSTARRED QUESTION NO-772
TO BE ANSWERED ON FRIDAY - 26/07/2024

LEGAL AID CLINICS SCHEME

772. DR. BHOLA SINGH:

Will the Minister of Law and Justice be pleased to state:

- (a) whether the Government is implementing the Legal Aid Clinics scheme across the country, if so, the details and the status thereof;
- (b) whether the scheme has been implemented in the State of Uttar Pradesh, if so, the details thereof particularly in Bulandshahr district and if not, the reasons therefor;
- (c) whether any specific issues have been identified with regard to factors hindering the effective functioning of these clinics and if so, the details thereof;
- (d) whether there have been any complaints regarding delays in the implementation of the scheme in the said district, if so, the details thereof along with the action taken/proposed to be taken by the Government in this regard; and
- (e) the other corrective steps taken/proposed to be taken by the Government to improve the accessibility and awareness of the Legal Aid Clinics among the general public in the country?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI ARJUN RAM MEGHWAL)**

- (a) The Regulation 3 of the National Legal Services Authority (Legal Services Clinics) Regulations, 2011 provides that subject to the financial resources available, District Legal Services Clinics can be established in;
 - i. all villages, or for a cluster of villages, depending on the size of such villages, which shall be called the Village Legal Care and Support Centre; and
 - ii. jails, educational institutions, community centres, protection homes, Courts, juvenile justice boards and other areas, especially where the people face geographical, social and other barriers for access to the legal services institutions.

The details of the Legal Services Clinics functional across the country and number of persons provided with legal assistance during the year 2023-24 and 2024-25 are as follows:

Years	2023-24		2024-25 (upto May, 2024)	
Categories	Legal Services Clinics	Number of persons provided legal assistance	Legal Services Clinics	Number of persons provided legal assistance
Law Colleges / Universities	1034	27545	1030	3677
Villages	3659	234515	3899	42949
Community Centres	971	75114	794	15099
Courts	1018	141539	1042	28268
Jails	1215	324867	1270	63141
JJB/CWC/ Observation Homes	479	48565	509	11809
For the people of North-East	47	615	45	156
Others	2961	183280	2985	32020
Total	11384	1036040	11574	197119

(b) The details of the Legal Services Clinics functioning in the State of Uttar Pradesh as on May, 2024 are as follows:

Categories	Number of Legal Services Clinics functioning
Law Colleges / Universities	155
Villages	120
Community Centres	32
Courts	58
Jails	77
JJB/CWC/ Observation Homes	16
For the people of North-East	7
Others	317
Total	782

Presently, Legal Aid Clinics are operational in 13 places under the District Legal Services Authority of Bulandshahar District.

- (c) & (d) As per available inputs, no specific issue has been identified with regard to effective functioning of Legal Aid Clinics. Besides, no complaint has been received regarding delays in implementation of the scheme in the said district, as per the District Legal Services Authority, Bulandshahar.
- (e) Regular Legal Awareness Programmes are being organised under the aegis of NALSA at Taluk, District, State and National Level to create awareness about the functioning of Legal Aid Clinics and the rights of the weaker and marginalized sections of the society. During the financial year 2023-24 and 2024-25 (upto May, 2024), 4,30,306 and 54,671 Legal awareness camps/programmes were organized which were attended by 4,49,22,092 and 49,62,765 persons respectively.
